

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

LOK SABHA

**UNSTARRED QUESTION NO. 2273
TO BE ANSWERED ON 01.01.2018**

Regulation of Medical Course Fees

2273. SHRI G. HARI:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the University Grants Commission(UGC) has constituted a committee to regulate the tuition fee for medical courses offered by self financed deemed universities;
- (b) if so, the details thereof; and
- (c) whether this has been initiated because of exorbitant fees being charged by deemed universities across the country and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) to (c): Pursuant to the Order dated 16.06.2017 of Hon'ble Madras High Court in WP(C) No.14232 of 2017 titled as SBR Menon Vs. Government of Puducherry & Others, this Ministry had asked the UGC to form a Committee for Regulation of fee chargeable by self financed Deemed to be Universities in Medical and Dental Courses. In the meantime, some of the Deemed to be Universities challenged the Order of High Court of Madras in Hon'ble Supreme Court through Special Leave Petition No.19315 of 2017. The Hon'ble Supreme Court vide its interim Order dated 04.08.2017 stayed the Order of Madras High Court holding that *"the High Court shall not proceed with W.P.(C) No.14232/2017 as this Court is going to dwell upon the entire controversy. That apart, the Committee constituted by the High Court shall also not proceed with the matter"*. Accordingly, no further action has been taken by the UGC as the matter is presently sub-judice.
